

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.116

IA/277(AHM)2021 in IA 756 of 2020 in CP(IB) 224 of 2019

Order under Section 12A IBC,2016

IN THE MATTER OF:

Harmony Multimedia Pvt Ltd
V/s
Karington Club & Resort Ltd

.....Applicant

.....Respondent

Order delivered on ..28/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, PCS
For the IRP : Mr. Jigar Tarunkumar Bhatt is present in person

ORDER

This application is filed by one of the Directors of the Corporate Debtor, who is admitted in CIRP. Learned counsel for the Operational Creditor submitted that matter is settled in between the parties. However, IRP in person appeared and submitted that his fees of Rs. 1,50,000/- is not paid, hence he is opposing this application.

We make it clear that since parties have settled the dispute, the application for withdrawal is allowed. CIRP is set aside. Corporate Debtor is freed from all the rigours of CIRP. As far as fees of IRP/RP is concerned, there appears some dispute in between the Original Operational Creditor and IRP/RP. In such situation, we direct RP to file necessary application under Regulation 33 of CIRP. In view of this, IA/277(AHM)2021 stands allowed and disposed of.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B. GOSAVI
MEMBER (JUDICIAL)